

CWP-PIL77-2021

WITH CM-28; 29; 31; 32; 66; 67; 69; 70 & 71-CWPIL-2021

Court on its own motion

Vs.

Union of India and others

Present : Mr. Anupam Gupta, Sr. Advocate (Amicus Curiae), with Mr. Pardeep Sharma, Advocate, and Mr. Gautam Pathania, Advocate.
Mr. Satya Pal Jain, Additional Solicitor General of India, with Mr. Dheeraj Jain, Senior Panel Counsel, for the Union of India.
Mr. Baldev Raj Mahajan, Advocate General, with Mr. Deepak Balyan, Additional Advocate General, Haryana.
Mr. Shireesh Gupta, Sr. DAG, Punjab.
Mr. Pankaj Jain, Senior Standing Counsel, with Mr. Namit Kumar, Advocate, for U.T. Chandigarh.
Mr. Pardeep Bajaj, Advocate.
Mr. Raghujeet Singh Madan, Advocate.
Mr. Charanpal Singh Bagri-in person for the applicants in CM-31-32-CWPIL-2021).
Mr. Rakesh Gupta, Advocate, for the applicant in CM-66-67-CWPIL-2021.
Mr. Munish Mittal, Advocate.
Mr. Chanchal K. Singla, Advocate
(Secretary, Punjab and Haryana High Court Bar Association).

(The aforesaid presence is being recorded through video conferencing since the proceedings are being conducted in virtual Court).

CM-66-67-CWPIL-2021

Learned counsel for the applicant submits, at the outset, for in view of the order dated August 20, 2021, passed by this court, these applications have rendered infructuous, the same be disposed of, as such.

Ordered accordingly.

CM-69-71-CWPIL-2021

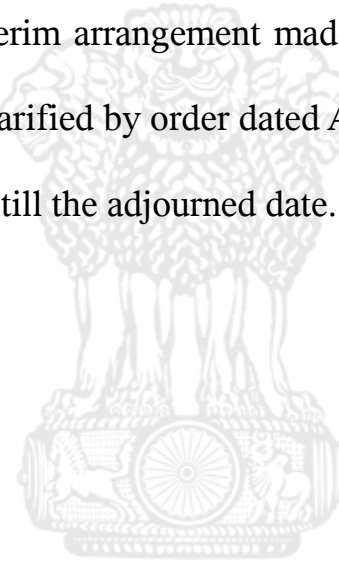
Learned counsel for the applicant-Housing Development Finance Corporation Limited, prays for and is granted time to submit specific details of the borrowers, i.e. name, house number etc., against whom recovery has been sought.

Learned Amicus Curiae has placed before this Court certain material, highlighting the prevailing situation in India as well as other countries due to the pandemic (COVID-19), which is germane to the issues that are being examined and also if the interim arrangements/orders made by this Court need to be continued. The same is accordingly taken on record.

Office is directed to supply the copies of these documents to the learned counsel for the respondents/applicants.

List on 15.9.2021.

The interim arrangement made by this Court, vide order dated April 28, 2021, as clarified by order dated August 20, 2021, shall continue to remain in operation, till the adjourned date.



सत्यमेव जयते

(RAVI SHANKER JHA)
CHIEF JUSTICE

(ARUN PALLI)
JUDGE

August 31, 2021
AK Sharma